



KARNATAKA MEDICAL COUNCIL

(Statutory Body, established under Karnataka Act No. 34 of 1961)

#16/6, 2nd Floor, Miller Tank Bed Area, Vasanthnagar, Bangalore - 560 052.

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DR. H. VEERABHADRAPPA

President

DR. KANCHI PRALHAD V.

Vice President

DR. B.P.S. MURTHY

Registrar

Ref. No. KMC /..... COVID/19/P.R./03/2020.

Date..... 27-03-2020.

To:

The Editor,

PRESS NOTE

Sir/Madam,

Sub: K.M.C. guidelines for Online consultation.

Tele consultation/ E- consultation was not approved by Karnataka Medical Council; opinion was given on earlier occasion. After considering ongoing corona-virus epidemics and country wide lockdown declared by Government of India, for convenience of public, and to avoid overcrowding OPDs Karnataka Medical Council would like to issue following guidelines.

Tele consultation involves patient directly consulting a doctor. In Tele Medicine health care worker or primary care Physician seeks advise of consultant/specialist.

Practitioners and patients are advised to adopt Tele medicine guidelines published on 25.3.2020 by the Board of Governors of Medical Council of India. It will be part of professional conduct, Etiquette and Ethics Regulation 2002. It will be section 3.8 titled as "telemedicine" -
<http://www.mohfw.gov.in/pdf/Telemedicine.pdf>

Following are K.M.C. guidelines for Online Consultation or E-Consultation:

- 1) Consultation can be done through video link, phone or internet.
- 2) For straight forward simple ailments like short duration, fever, cough, headache, loose motion etc. as a part of primary health care.
- 3) Practitioner has previous medical record of the patient seeking E-consultation.



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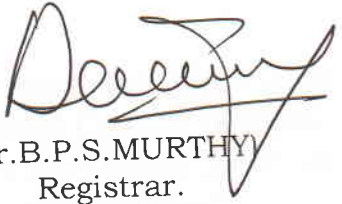
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- 4) If according to practitioner don't need to examine patient.
- 5) If patient is able to understand prescription and has got clarity of conversation.
- 6) Practitioner should not indulge in unlawful advertisement of prescription, such as website, YouTube, it will be in violation of Code of Medical Ethics, 2002.
- 7) The prescription should be done on a letter head of practitioner containing K.M.C. Registration number, record should be preserved, should be sent as attachment to a mail.
- 8) Should not prescribe any injection.
- 9) If patient needs treatment for previous illness, can seek online consultation for follow up purpose.
- 10) Should not prescribe any drugs listed under schedule X and psychotropic drugs.


(Dr. B.P.S. MURTHY)
Registrar.

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Karnataka Medical Council